

**Criminal Appeal No. 5(S-3) 2021**

**26-11-2021**

Appellant Sri Nirab Das along with his counsel is present. Appellant through his learned counsel filed petition No. 1441/21 expressing his desire to withdraw the case.

Having heard the learned counsel appearing for the appellant, the prayer of the appellant to withdraw the criminal appeal is allowed.

Accordingly, the Criminal Appeal stands dismissed on withdrawal.

(C.B. Gogoi)  
Sessions Judge,  
Sonitpur, Tezpur.